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GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE AND BANKING)

New Delhi, the 30th December, 1976.

NOTIFICATION
(INCOME-TAX)

No. 1599 (F.No. 404/178/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Sri Prabhu Dayal who is a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri M.K. Udasi as T.R.O. made under notification No. 1513 (F.No. 404/178/76-ITCC) dt. 5.10.1976 is hereby cancelled.

3. This notification shall come into force with effect from the date Shri Prabhu Dayal takes over as T.R.O.

Sd/-

(H. Venkataranan)

Deputy Secretary to the Govt. of India

The Manager,
Government of India Press
New Delhi.

No. 1599 (F.No. 404/178/76-ITCC)

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(H. Venkataranan)

Deputy Secretary to the Govt. of India

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(H. V. RAMANAN)

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